

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos. 14839-14840/2023

(Arising out of impugned final judgment and order dated 15-11-2022 in WA No. 9298/2006 26-04-2023 in CMRAD No. 11/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

GENERAL MANAGER, THE PRESS TRUST OF INDIA & ORS. Petitioner(s)
VERSUS

A.K. UPPAL (ASHWANI KUMAR UPPAL) Respondent(s)

(FOR ADMISSION and I.R.)

Date : 20-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Trideep Pais, Sr. Adv.
 Mr. Anurag Ranjan, Adv.
 Mr. Abhik Kumar, Adv.
 Ms. Shweta Kapoor, Adv.
 Ms. Saloni Ambastha, Adv.
 Ms. Shambhavi Gour, Adv.
 Ms. Seema Neb, Adv.
 Ms. Kamakshi S. Mehlwal, AOR (Not present)

For Respondent(s) Mr. Ravi Tyagi, AOR
 Ms. Anushruti, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) On account of death of Mr. A.K.Uppal, the sole respondent, application has been filed on behalf of the legal representatives.
- 2) Petitioner to file appropriate formal application for substitution to bring on record the legal representatives of the deceased respondent, within a week.
- 3) List the matter after a week.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)